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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CRL.A. 256/2023

PRAMOD GARG Appellant

Through: Mr. Ramesh Gupta, Senior Advocate

with Mr. Vijay K. Singh and Ms.

Aanchal Gupta, Advocates.

versus

CENTRAL BUREAU OF INVESTIGATION Respondent

Through: Ms. Anubha Bhardwaj, SPP for CBI

with Mr. Sachin Singh and Mr. Sarthak Anand, Advocates.

CORAM:

HON'BLE MR. JUSTICE ANUP JAIRAM BHAMBHANI

ORDER 21.03.2023

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CRL.M.A. No. 7364/2023 (Exemption)

Exemption allowed, subject to just exceptions.

Let requisite compliances be made within 01 week.

The application stands disposed-of.

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The appellant impugns judgment dated 23.02.2023 and sentencing order dated 02.03.2023.

- 2. Issue notice.
- 3. Ms. Anubha Bhardwaj, learned SPP appears for the CBI on advance copy; and accepts notice.
- 4. Admit.

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- 5. Let Trial Court Record be requisitioned in electronic form; let appeal paper-book be prepared; and let a copy of the paper-book be supplied to both counsel, before the next date.
- 6. List in due course on the Regular Board.

CRL.M.(B) No. 401/2023 (for suspension of sentence)

- 7. The appellant seeks regular suspension of sentence pending appeal.
- 8. Issue notice.
- 9. Ms. Bhardwaj, learned SPP appearing for the CBI accepts notice; and seeks time to file status report.
- 10. Let status report be filed within 04 weeks; with copy to the opposing counsel.
- 11. Let the appellant's updated nominal roll be requisitioned from the Jail Superintendent for the next date.
- 12. Mr. Ramesh Gupta, learned senior counsel appearing for the appellant submits that the appeal of the co-convict is listed on 10.05.2023.
- 13. Accordingly, re-notify on 10th May 2023.

ANUP JAIRAM BHAMBHANI, J

MARCH 21, 2023/uj

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